

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 565
ANSWERED ON 06th FEBRUARY, 2025**

REGULATION OF FARE SYSTEM FOR CAB AGGREGATORS

565. SHRI G LAKSHMINARAYANA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware that cab aggregators often charge fares higher than those set by Government-regulated taxi fare systems and if so, the details thereof;

(b) the measures the Government has taken or plans to take to regulate fare structures for cab aggregators to ensure they are not charging exorbitant rates, particularly during peak hours;

(c) whether surge in pricing by cab aggregators is being monitored and regulated by the Government, if so, the details thereof and the steps taken/being taken to ensure fare transparency for consumers;

(d) the steps being taken to protect consumers from being charged disproportionately high amounts, especially when compared to Government-regulated fare systems; and

(e) whether the Government is considering the implementation of a uniform fare structure across all modes of transportation, including private aggregators and Government-run taxi services and if so, the timeline for such implementation?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) (i) Government in Ministry of Road Transport and Highways has issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with Section 93 of Motor Vehicles Act, 1988 on 27th November, 2020. These guidelines provide a guiding framework to the State/ UT Governments to consider for issuance of license as well as regulating the business being conducted by such Aggregators. Clause 13 of the Guidelines deal with regulation of fares. The Clause includes provisions related to base minimum fare, maximum surge pricing and distribution of fare between drivers and aggregators.

(ii) Transportation by Road is a State subject and the role of Union Government is to notify the rules/ regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Transport Authority of the concerned State/ UT. Regulation of fare structure for road transportation, including private aggregators and Government-run taxi services is under the purview of respective cities/ States/ Union Territories.
